

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

E.P. NO. 02 OF 2018 IN
APPEAL NO. 137 OF 2013

Dated : **12th March, 2019**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

T.T. Limited

...Petitioner(s)

Vs.

Tamil Nadu Generation & Distribution Corporation Ltd. & Anr....Respondent(s)

Counsel for the Petitioner (s) : Ms. Shilpi Jain Sharma

Counsel for the Respondent(s) : Mr. S.Vallinayagam for R-1

ORDER

The learned counsel, Ms. Shilpi Jain Sharma, appearing for the Petitioner specifically pointed out that the total due amount which is to be paid by the Respondent/Distribution Licensee as on date in respect of Service Connection No. HTSE-1384 is Rs. 1,21,860/-.

The learned counsel, Mr. S. Vallinayagam, appearing for the Respondent/Distribution Licensee, at the outset, fairly submitted that, two days time may kindly be granted to enable him to take necessary instructions to make his submission.

Further, the counsel for the Respondent/Distribution Licensee submitted that, if there is any amount due which is to be paid by the Respondent/Distribution Licensee against the Service Connection No. HTSE-1384, as claimed by the Petitioner, he will advice the Respondent/Distribution Licensee to do the needful.

Submissions of the counsel for the Petitioner and the Respondent/Distribution Licensee, as stated supra, are placed on record.

List the matter for compliance on **14.03.2019**, as requested by the counsel for the Respondent/Distribution Licensee.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

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